

**GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS**

**LOK SABHA
UNSTARRED QUESTION NO. 6131**

TO BE ANSWERED ON THE 11TH APRIL, 2017/ CHAITRA 21, 1939 (SAKA)

ENCROACHMENT CASES

6131. SHRI MANSHANKAR NINAMA:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government has received complaints through online, written as well as through Right to Information Act applications regarding rampant encroachment of public property/road/ street under the jurisdiction of South Delhi Municipal Corporation (SDMC) in the NCT of Delhi including Dakshin Puri Extension;

(b) if so, the details of such complaints/RTI applications received during the year 2017;

(c) whether any action has been taken against persons found encroaching public property/streets/roads etc. and if so, the details thereof; and

(d) the action taken by the Government against such encroachments including demolition of such encroachments?

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS
(SHRI HANSRAJ GANGARAM AHIR)**

(a) & (b): The South Delhi Municipal Corporation (DMC) has informed that several complaints are received on-line, through Public Grievance Monitoring System(PGMS), Central Public Grievance Redressal and Monitoring System (CPGRAMS) and Right to Information (RTI) etc. regarding encroachments on public property including Dakshin Puri Extension area, falling under the jurisdiction of South DMC. The South DMC has informed that the complaints

received on-line and through RTI applications are not segregated in different categories. As per report of all zones of South DMC, a total of 251 complaints were received during the year 2017 (upto 31.03.2017), which included 4 complaints in respect of Dakshin Puri Extension area. These complaints are sent to concerned field officials(Inspectors, Junior Engineers of various fields) for removing the deficiency/encroachment. A month-wise special programme is fixed every month for taking action against encroachments. After removing the encroachment, the concerned zonal authority intimates the local police for preventing re-encroachment in the said area.

(c) & (d): The South DMC has informed that as and when any encroachment is noticed in their jurisdiction, the action for its removal is taken by the zonal staff with the help of police authority as per the provisions of Delhi Municipal Corporation Act, 1957. Delhi Police has informed that regular action is taken against the encroachers u/s 83/97, 100 of Delhi Police Act and Section 283 of Indian Penal Code(IPC).
